

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

I.T.A. No.1119/DEL/2017
Assessment Year 2013-14

Kanti Bijlee Utpadan Nigam Ltd., NTPC Bhawan, Scope Complex, Lodhi Road, 7 Institutional Area, New Delhi.	v.	Asst. CIT, Circle-14(1), New Delhi.
TAN/PAN: AACCV 4323J		
(Appellant)		(Respondent)

Appellant by:	Shri Rajneesh Behari Mathur, CA		
Respondent by:	Shri Amit Kumar Jain, Sr.D.R.		
Date of hearing:	20	01	2020
Date of pronouncement:	20	01	2020

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against the impugned order dated 02.12.2016 passed by Commissioner of Income Tax (Appeals)-V, Delhi for the Assessment Year 2013-14.

2. During the course of hearing, at the outset, the ld. counsel for the assessee submitted that he wants to withdraw the present appeal for the reason that he has been directed by the assessee to withdraw the present appeal as the appeal filed 'Late' in Electronic before the CIT(A)-5 has been heard and decided.

3. In his rival submissions, learned Department Representative did not object if the appeal of the assessee is dismissed as withdrawn.

4. After considering the submissions of both the parties and the material available on record, it is noticed that the counsel for the assessee has been directed by the assessee to withdraw the present appeal for the reason as mentioned above.

5. In view of the above, we dismiss the appeal of the assessee as withdrawn.

6. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 20th January, 2020.

Sd/-

**[M. BALAGANESH]
ACCOUNTANT MEMBER**

DATED: 20th January, 2020

PKK:

Sd/-

**[AMIT SHUKLA]
JUDICIAL MEMBER**